

HIGH COURT OF CHHATTISGARH, BILASPUR

Endorsement

No. 748 /Confdl. /2019
II-15-02/2005(Pt.III)

Bilaspur, dated the 03 /07 /2019

A Copy of order no. F.No. 6577/2180/XXI-B/19 dated 03.07.2019 of the Princiapal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur forwarded to:-

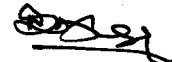
- (1) Deputy Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (2) Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (3) Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (4) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (5) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (6) Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (7) Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (8) Private Secretary to Hon'ble Shri Justice R.C.S. Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (9) Private Secretary to Hon'ble Shri Justice Sharad Kumar Gupta, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (10) Private Secretary to Hon'ble Shri Justice Ram Prasanna Sharma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (11) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (12) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (13) Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (14) Private Secretary to Hon'ble Mrs. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (15) Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (16) Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur for information.
- (17) Private Secretary to Registrar (Vigilance/ I. & E.), High Court of Chhattisgarh, Bilaspur for information.
- (18) Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- (19) Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhawan (Capital Complex), Mantralaya, New Raipur (C.G.) for information.

Contd./-2

- (20) (i) Shri Hirendra Singh Tekam, Additional District & Sessions Judge, Pendra-Road and (ii) Ku. Saroj Nand Das, III Additional District & Sessions Judge, Raigarh

for information and compliance. Since both the Family Courts are newly established courts and shall become functional w.e.f. 06.07.2019, therefore they are directed to take charge at their new place of posting on **06.07.2019 in the forenoon positively** and send their handing and taking over charge reports.

- (21) The District & Sessions Judge, Bilaspur & Raigarh are requested to impress upon the transferred Officer that if he/she is in occupation of Government accommodation, he/she should vacate the same within 15 days from the date of this order under intimation to this Registry. They are also requested to send immediately the handing/taking over charge reports of transferred Officer to this Registry.
- (22) District & Sessions Judge, Balod/ Baloda-Bazar/ Balrampur at Ramanujanj/ Bemetara/ Bastar at Jagdalpur/ Dakshin Bastar at Dantewara/ Dhamtari/ Durg/ Janjgir-Champa/ Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/ Korba/ Koriya (Baikunthpur)/ Mahasamund/ Mungeli/ Rajnandgaon/ Surguja (Ambikapur)/ Surajpur/ Uttar Bastar (Kanker) for information.
- (23) Joint Registrar (S. & A. Cell/C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
- (24) Additional Registrar (Judicial/ D.E./ Admn./ Classification/ O/o R.G.), High Court of Chhattisgarh, Bilaspur for information.
- (25) Officer-on-Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information.
- (26) Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
- (27) Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
- (28) Accounts Officer, High Court of Chhattisgarh, Bilaspur for information.
- (29) Deputy Registrar (Accounts & Pay Bill/ Confidential/ Vigilance and I. & E./ Works), High Court of Chhattisgarh, Bilaspur for information.
- (30) Assistant Registrar/Section Officer/In-Charge Accounts/ Checker/ Juvenile Justice Cell/ Budget/ Complaint/ Confidential / Establishment/ District Establishment /Library/ Pension /Protocol Sections, High Court of Chhattisgarh, Bilaspur for information and necessary action.
- (31) In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload this order in the official web-site of this High Court.
- (32) Accountant General, Zero Point, Baloda-Bazar Road, Raipur for information.
- (33) Deputy Controller, Government Regional Press, Khairagarh Road, Rajnandgaon, Chhattisgarh with a request to publish it in the forthcoming issue of Chhattisgarh Gazette.



3.7.2019

(NEELAM CHAND SANKHLA)
REGISTRAR GENERAL

GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT MANTRALAYA
MAHANADI BHAWAN, ATAL NAGAR, NAVA RAIPUR (C.G.)

ORDER

Raipur, Dated 03 /07/2019

F.No. 6577/2180/XXI-B/19,- In exercise of the powers conferred by sub-section (1) of Section 4 of the Family Courts Act, 1984 (No. 66 of 1984), the State Government, hereby, with the concurrence of the Hon'ble High Court of Chhattisgarh and in compliance of Memo No.744/Confdl./2019/II-15-02/2005(Pt.III) Bilaspur, dated 02.07.2019 withdraws the services of the following members of Higher Judicial Service specified in column (2) of the Schedule below from the High Court of Chhattisgarh and appoints them as Judge, Family Court, as mentioned below in column (3) of the Schedule, from the date they assume charge of their office, namely:-

S.No	Name of the Judicial Officer with present place of posting	Name of the Court
(1)	(2)	(3)
1.	Shri Hirendra Singh Tekam, Additional District & Session Judge, Pendra-Road	Judge, Family Court, Balodabazar
2.	Ku. Saroj Nand Das, III Additional District & Session Judge, Raigarh	Judge, Family Court, Surajpur

By order and in the name of the
Governor of Chhattisgarh,

(Ravishankar Sharma)
Principal Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department

Endt. No. 6578/2180/XXI-B/19

Raipur, dated 03/07/2019

1. Registrar General, High Court of Chhattisgarh, Bilaspur with reference to Memo No. 744/Confdl./2019/II-15-02/2005(Pt.III), Bilaspur, dated 02.07.2019,
2. Accountant General, Chhattisgarh, Raipur

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3. Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Mantralaya, Raipur for perusal,
4. Staff Officer to the Principal Secretary, Law, Government of Chhattisgarh, Mantralaya, Raipur for perusal,
5. Shri Hirendra Singh Tekam, Additional District & Session Judge, Pendra-Road,
6. Ku. Saroj Nand Das, III Additional District & Session Judge, Raigarh,
7. Establishment Section / Account Section, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Raipur, for information and necessary action.
8. Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Naya Raipur, C.G. for publication in the forthcoming Gazettes (Extra Ordinary),
for information and necessary action.



(Maneesh Kumar Thakur)
Additional Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department